

the view that Adjudicating Authority has rightly directed the parties to pay rent w.e.f. 1st December, 2018 or make suitable arrangements in the alternative. Learned counsel appearing on behalf of the appellant submits that some more time may be given to pay the rent. We accordingly allow the appellant to pay the rent w.e.f. 1st December, 2018 and onwards i.e. up to the date of moratorium. Rent of December, 2018 be paid by 15th February, 2019. Rent for the month of January, 2019 be paid by 28th February, 2019. Thereafter the rent for each month should be paid by 15th of next month.

With the aforesaid observations, while we condone five days delay in preferring the appeal, the appeal stands disposed of with the aforesaid observations and directions. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

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